

**IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO.670 OF 2023

IN THE MATTER OF:

LALIT GUPTA

... APPLICANT

VERSUS

Union Territory of Chandigarh & ORS.

... RESPONDENTS

OBJECTIONS TO THE INSPECTION REPORT FILED IN O.A.670 of 2023

1. That the submission made in the report at point No.1 that the land size/ plot area is more than 0.5 acre (2080 sq yrds) is completely vague and false. The ½ acre of plot size is equivalent to 2420 sq yards and not 2080 as submitted in the report and guidelines only allow the authority to relax the land when the population is less than 25 lakhs that too in consultation from the CPCB. In the present report neither the land is 2420 sq. yards nor the population is more than 25 Lakhs and also there is no supporting orders from CPCB.
2. The other submission that there is no provision of 33% of green belt to be developed by CBWTF is also against the O.M. dated 4.01.2019 issued by MoEF vide F.No22-34/2018-IA.III as also CPCB Guidelines 2016.
3. Even the submission that the stack height is 35 meters is also not substantiated by the documents annexed with the report itself. The annexure attached with the report i.e. Consent to Operate vide Consent No.CPCC/RSBWTF/1237/2019/158/3258 dated 31/01/2019, clearly states that the stack height is 30 meters only. Again a false submissions made in the inspection report.

In the light of the submissions made above, it is respectfully prayed that the Hon'ble

Tribunal may kindly decide the matter in accordance with the correct factual position as against the wrong report submitted in the matter and take stringent action against the errant official who not only committed improprieties to suppress the illegalities but also tried to mislead the Hon'ble Tribunal.

Lalit Gupta

LALIT GUPTA
Place: DELHI
Date: 30.04.2024